

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 11.03.2020

CAUSE LIST - 2

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T), Shri Ashutosh Chandra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB)No. 228/BB/2018	For hearing- IA No. 103/2020 IA No. 104/2020 IA 128/2020 IA 132/2020 IA 133/2020 - CIRP	Sec 9 of I&B code 2016	M/s Indu Corporation Pvt Ltd	Thakordas & Madagarkar Advocate	M/s Bhuwalka Steel Industries Ltd	Mr. Shivadutt Bannanje RP

ADVOCATE FOR PETITIONER/s:

PADMANABITA HOLLAS

*Adv for
Applicant in
IA No 103/2020
IA No 104/2020*

ADVOCATE FOR RESPONDENT/s:

*SHIVADUTT. B.
R.A.*

*11/3
9845286251.*

ORDER

Heard Mr. Padmanabha Holla.S, Learned Counsel for the Applicant in I.A. No. 103 of 2020 and I.A. No. 104 of 2020 and Mr. Shivadutt Banneje Learned Resolution Professional.

I.A. No. 103 of 2020 and I.A. No. 104 of 2020 is disposed of by separate order. Post the case on 20.03.2020.



MEMBER (T)



MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

I.A. No.103 of 2020 in
C.P. (IB) No.228/BB/2018
U/s 60 (5) of the I & B Code, 2016
r/w Rule 11 of the NCLT, Rules 2016

In the matter :

M/s. Akai Steels Private limited,
No.704, Ecstasy Commercial Building,
City of Joy, Nirmal Lifestyle,
Mulund West
Mumbai- 400080 - Applicant

And

Mr. Shivadutt Banneje,
Resolution Professional of
Bhuwalka Steel Industries Limited,
'Bhuwalka Centre'
No.71, IIIrd Cross, Residency Road,
Bengaluru – 560 025 - Respondent
Date of Order: 11th March, 2020

Coram: 1. Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)
2. Hon'ble Shri Ashutosh Chandra, Member (Technical)

Parties/Counsels Present:

For the Applicant/RP : Mr. Padmanabha Holla.S
For the Respondent : Mr. Shivadutt Banneje, RP

ORDER

Per:Rajeswara Rao Vittanala, Member (J)

1. I.A. No.103 of 2020 in C.P. (IB) No.228/BB/2018 is filed by M/s. Akai Steels Private Limited, (hereinafter referred to as 'Applicant') under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016, r/w Rule 11 of the National Company Law Tribunal Rules 2016 inter alia seeking to direct the RP Mr. Shivadutt Bannanje to accept the claim



statement (Form B) submitted on 18.01.2020 by the Applicant along with the documents etc.

2. Heard Mr. Padmanabha Holla.S. Learned Counsel for the Applicant and Mr. Shivadutt Bennaje, RP/Respondent. We have carefully perused the pleadings of the party and extant provisions of the Code and the Rules made thereunder.
3. The Learned Counsel for the Applicant and the RP states that the claim of the Applicant was considered and thus the Application became infructuous.
4. In the result, I.A. No. 103 of 2020 in CP (IB) No. 228/BB/2018 is disposed of as infructuous. No order as to costs.

**ASHUTOSH CHANDRA
MEMBER, TECHNICAL**

**RAJESWARA RAO VITTANALA
MEMBER, JUDICIAL**

BY

IN THE NATIONAL COMPANY LAW TRIBUNAL

BENGALURU BENCH

I.A. No.104 of 2020 in
C.P. (IB) No.228/BB/2018
U/s 60 (5) of the I & B Code, 2016
R/w Rule 11 of the NCLT, Rules 2016

Between :

M/s. A. Navinchandra Steels Private Limited
No.704, Ecstasy Commercial Building,
City of Joy, Nirmal Lifestyle,
Mulund West
Mumbai- 400080

- Applicant

And

Mr. ShivaduttBanneje,
Resolution Professional of
Bhuwalka Steel Industries Limited,
'BhuwalkaCentre'
No.71, IIIrd Cross, Residency Road,
Bengaluru - 560 025

- Respondent

Date of Order: 11th March, 2020

Coram: 1. Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)
2. Hon'ble Shri Ashutosh Chandra, Member (Technical)

Parties/Counsels Present:

For the Applicant/RP : Mr. PadmanabhaHolla.S

For the Respondent : Mr. ShivaduttBanneje, RP

ORDER

Per:Rajeswara Rao Vittanala, Member (J)

1. I.A. No.104 of 2020 in C.P. (IB) No.228/BB/2018 is filed by M/s. A. Navinchandra Steels Private Limited, (hereinafter referred to as 'Applicant') under Section 60 (5) of the Insolvency and Bankruptcy Code, 2016, r/w Rule 11 of the National Company Law Tribunal Rules, 2016 inter alia seeking to direct the RP Mr. ShivaduttBannanje to accept the claim statement (Form B) submitted on 18.01.2020 by the Applicant along with the documents etc.



2. Heard Mr. Padmanabha Holla.S. Learned Counsel for the Applicant and Mr. Shivadutt Bennaje, RP/Respondent. We have carefully perused the pleadings of the party and extant provisions of the Code and the Rules made thereunder.
3. The Learned Counsel for the Applicant and the RP states that the claim of the Applicant was considered and thus the Application became infructuous.
4. In the result, I.A. No. 104 of 2020 in CP (IB) No. 228/BB/2018 is disposed of as infructuous. No order as to costs.

**ASHUTOSH CHANDRA
MEMBER, TECHNICAL**

**RAJESWARA RAO VITTANALA
MEMBER, JUDICIAL**

BY